

MR. SPEAKER: I will allow any motion to discuss the subject, but in proper terms.

Papers to be laid—Shri P. C. Sethi.
(Interruptions.)

MR. SPEAKER: You give me in the proper form and I will admit it. You know it, all know it and I know it.

12.16 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF INDIAN PETROCHEMICALS CORPORATION LTD., FOR 1980-81

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1980-81.

(2) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—2895/81.]

NOTIFICATION UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT]

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members)

Amendment Rules, 1981 (Hindi and English versions) published in Notification No. GSR 508(E) in Gazette of India dated the 7th September, 1981, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1965.

[Placed in Library. See No. LT—2896/81.]

NOTIFICATION UNDER INDIAN TELEGRAPH ACT

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 744 in Gazette of India dated the 8th August, 1981, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT—2897/81.]

NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT, COMPULSORY DEPOSIT SCHEME (INCOME-TAX PAYERS) ACT AND CUSTOMS ACT AND UNDER CENTRAL EXCISE RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Twenty-sixth Amendment) Rules, 1981, published in Notification No. GSR 525 (E) in Gazette of India dated the 23rd September, 1981 together with an explanatory memorandum.

(ii) The Central Excise (Twenty-first Amendment) Rules, 1981, published in Notification No. GSR 991 in Gazette of India dated the 7th November, 1981.

(iii) The Central Excise (Twenty second Amendment) Rules, 1981, published in Notification No. GSR 1009 in Gazette of India dated the 14th November, 1981.

[Placed in Library. See No. LT—2898/81.]

(2) A copy of the Customs and Central Excise Duties Drawback (Second Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 528(E) in Gazette of India dated the 23rd September, 1981, under section 159 of the Customs Act, 1962 and sub-section (2) of section 38 of the Central Excise and Salt Act, 1944 together with an explanatory memorandum.

[Placed in Library. See No. LT—2899/81.]

(3) A copy of the Compulsory Deposit (Income-tax Payers) (Third Amendment) Scheme, 1981 (Hindi and English versions) published in Notification No. GSR 520(E) in Gazette of India dated the 21st September, 1981, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974.

[Placed in Library. See No. LT—2900/81.]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) GSR 519(E) published in Gazette of India dated the 21st September, 1981 together with an explanatory memorandum regarding exemption on cotton when imported from Pakistan from the payment of whole of customs duty.

(ii) GSR 534(E) and 535(E) published in Gazette of India dated the 25th September, 1981 together with an explanatory memorandum regarding exemption to denatured alcohol from payment of basic, additional and auxiliary duties of customs.

(iii) GSR 869 published in Gazette of India dated the 26th September, 1981 together with an explanatory memorandum making certain amendment to Notification No. 179-Customs dated the 4th September, 1980 so as to add the name of the Managing Director, Cement Corporation of India Limited to the list of authorities specified in the notification dated the 4th September, 1980.

(iv) GSR 536(E) published in Gazette of India dated the 26th September, 1981 together with an explanatory memorandum regarding exemption to articles falling under heading No. 84—86 when imported into India for manufacture of newsprint, printing and writing paper from payment of basic duty of customs in excess of 30 per cent *ad valorem*.

(v) GSR 539(E) and 540(E) published in Gazette of India dated the 28th September, 1981 together with an explanatory memorandum regarding exemption to certain imported components and equipments for manufacture of trawlers from whole of basic and additional duties of customs and auxiliary duty of customs.

(vi) GSR 546(E) and 547(E) published in Gazette of India dated the 1st October, 1981 together with an explanatory memorandum regarding exemption to Vinyl Chloride Monomer from payment of customs duty.

(vii) GSR 570(E) to 572(E) published in Gazette of India dated the 2nd November, 1981 together with an explanatory memorandum declaring Computer and Telecommunication project for monitoring of exploitation and flow of Crude and Gas by Oil and Natural Gas Commission—Project TITAN as a project under heading 84-66 of Customs Tariff Act, 1970 for uniform/concessional rate of 40 per cent *ad valorem* of basic customs duty and ex-

emptying components and sub-assemblies for manufacture of equipment for offshore installations from payment of customs duty.

(viii) GSR 582(E) published in Gazette of India dated the 5th November, 1981 together with an explanatory memorandum making certain amendment to Notification No. 238/81-Customs dated the 5th November, 1981 so as to add the name of General Manager, Bharat Earth Movers Limited to the list of authorities specified in the Notifications dated the 15th February, 1979 and 12th May, 1981.

(ix) GSR 597(E) and 598(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory memorandum regarding exemption to pig iron from the whole of customs duty leviable thereupon up to 15th May, 1982.

(x) GSR 599(E) and 600(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory memorandum regarding exemption to tinmill black plate for the manufacture of tin plate from the whole of customs duty leviable thereon up to the 30th September, 1982.

[Placed in Library. See No. LT-2901/81.]

(5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) GSR 526(E) and 527(E) published in Gazette of India dated the 23rd September, 1981 and GSR 561(E) published in Gazette of India dated the 17th October, 1981 regarding rebate in excise duty on export of blended/unblended tea.

(ii) GSR 947 published in Gazette of India dated the 24th October, 1981 together with an explanatory memorandum regarding ex-

emption to Zinc Oxide from so much of the duty of excise leviable thereon as is in excess of 5 per cent. *ad valorem*.

(iii) GSR 573(E) published in Gazette of India dated the 2nd November, 1981 together with an explanatory memorandum regarding exemption from Central Excise Duty on equipments of Computer/Telecommunication of the project 'TEFN of Oil and Natural Gas Commission.

(iv) GSR 579(E) published in Gazette of India dated the 5th November, 1981 together with an explanatory memorandum making amendments to certain notifications relating to wireless receiving sets, office machines gramophones and parts, musical systems so as to define the expression 'Value' for the purpose of those notifications.

(v) GSR 580(E) and 581(E) published in Gazette of India dated the 5th November, 1981 together with an explanatory memorandum regarding reclassification of Tea Zones.

(vi) GSR 992 published in Gazette of India dated the 7th November, 1981 together with an explanatory memorandum regarding exemption of Zinc Hydroxide used in the manufacture of Zinc Oxide from Central Excise Duty.

(vii) GSR 583(E) published in Gazette of India dated the 9th November, 1981 together with an explanatory memorandum making certain amendment to notification No. 95.79-Central Excises dated the 1st March, 1979 to include electric fans also as inputs eligible for duty credit if used in the manufacture of refrigerators, airconditioners or refrigerating or airconditioning appliances and machinery.

[Placed in Library. See No. LT-2902/81].